



2026:AHC-LKO:21053

**HIGH COURT OF JUDICATURE AT
ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 1619 of 2026

Shobhit Yadav

.....Applicant(s)

Versus

State Of U.P. Thru. Secy. Home Lko.

.....Opposite
Party(s)

Counsel for Applicant(s) : Priyanka Yadav, Pradeep Kumar
Maurya
Counsel for Opposite Party(s) : G.A.

Court No. - 28

HON'BLE RAJEEV BHARTI, J.

Supplementary Affidavit filed by learned counsel for the applicant is taken on record.

Heard learned counsel for the applicant and learned A.G.A. for the State as well as perused the record.

The accused-applicant seeks bail in Case Crime No. 601 of 2025, under Sections 191(2), 190, 115(2), 352, 351(3), 109(1), 309(6), 317(2) of the Bharatiya Nyaya Sanhita & Section 3/25 Arms Act, Police Station Kotwali Nagar, District Ayodhya.

Submission of learned counsel for the applicant is that only a general allegation has been levelled against all the accused persons. No specific role has been assigned against any persons, which clearly shows that he has been falsely implicated due to old enmity. There is no independent witness to the alleged recovery. The injuries sustained by both the injured persons are stated to be simple in nature. The applicant has no criminal antecedents.

It is further submitted that the co-accused Akash Yadav and Mohd. Faisal have already been granted bail by the coordinate Bench of this Court vide

orders dated 27.2.2026 and 27.2.2026 passed in Bail Application Nos.1115 of 2026 and 1133 of 2026.

Another co-accused Harendra Yadav too having similar role to that of the applicant has been granted bail vide order dated 10.3.2026 passed in Bail No.1629 of 2026. He seeks parity.

It is further submitted that the applicant is in jail since 24.10.2025. There is no likelihood of the applicant fleeing from justice or tampering with the prosecution evidence, and in case he is enlarged on bail, he shall not misuse the liberty of bail.

Learned A.G.A. has opposed the bail prayer but could not dispute the factual aspects as argued by learned counsel for the applicant.

Having considered the submissions advanced by learned counsel for the parties and having perused the material available on record and considering the fact that the applicant has no criminal antecedents and is in jail since 24.10.2025; co-accused, named above, have already been granted bail and without expressing any opinion on the merits of the case, I find it to be a fit case for enlarging the applicant on bail.

Accordingly, the bail application is allowed, including on parity ground.

Let the applicant- Shobhit Yadav, involved in the aforesaid FIR/Case crime number, be released on bail in the aforementioned case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of Magistrate/Court concerned, subject to following conditions:-

- (i) the applicant shall not tamper with the prosecution evidence;
- (ii) the applicant shall not pressurize the prosecution witnesses;
- (iii) the applicant shall appear on each and every date fixed by the trial Court.

Any other condition(s) which the trial court/concerned court may deem fit and proper, in the circumstances of the case, may also be imposed.

It is clarified that the observations made in this order are confined to the

present bail application and shall have no bearing on the merits of the trial.

(Rajeev Bharti,J.)

March 24, 2026

kkb/